

1

WP-34573-2024

IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SURESH KUMAR KAIT, CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VIVEK JAIN ON THE 16th OF APRIL, 2025

WRIT PETITION No. 34573 of 2024

KAMLESH KUMAR SAXENA Versus

THE STATE OF MADHYA PRADESH

Appearance:

Shri Swapnil Khare - Advocate for the petitioner.

Shri Ritwik Parashar - Govt. Advocate for State.

.....

ORDER

Per. Hon'ble Shri Justice Suresh Kumar Kait, Chief Justice

The petitioner has prayed for following relief in this petition:

- 1 म.प्र. शासन वित्त विभाग के द्वारा जारी किया गया परिपत्र क्रमांक एफ-1/ 2023 दिनांक 14.8.2023 <u>संलग्न पी-1</u> के परिपत्र के चरण कमांक -1 में उल्लेखित दिनांक 1.7.2023 अथवा उसके बाद के अंश को विलोपित किये जाने के आदेश व निर्देश प्रदान किये जावे।
- 2 प्रतियचिकाकर्ता को निर्देशित किया जावे कि याचिकाकर्ता के द्वारा 35 वर्ष का कार्य काल पूर्ण किये जाने के आधार पर सेवा निवृत्ति दिनांक से चतुर्थ समयमान वेतनमान का निर्धारण कर पेन्शन, वेतन के अंतर, वेतन वृद्धि एवं अन्य लाभों का भुगतान किये जाने के आदेश व निर्देश प्रदान किये जावे।
- 3 अन्य सहायता एवं व्यय जो माननीय न्यायालय उचित समझे प्रदान करे।
- 2. Undisputedly, the petitioner retired on 30.06.2020 and is seeking benefit of 4th ACP, which is w.e.f. 01.07.2023. That Scheme is not applicable retrospectively and the petitioner retired much before 01.07.2023. Therefore, the benefit of the same cannot be given to the petitioner herein



2

WP-34573-2024

because the petitioner was not in service and was not stagnating as on 01.07.2023..

3. Accordingly, petition is dismissed.

(SURESH KUMAR KAIT) CHIEF JUSTICE (VIVEK JAIN) JUDGE

Biswal